PROCESSING STATUS OF DRAFT OFFER DOCUMENTS FOR THE FINANCIAL YEAR 2017-18 AS ON January 25, 2018									
	[Updated on weekly basis. Next update shall be for the week ending February 02, 2018								
	[A] Processing status of documents where Open Offer are given under Takeover Regulations, 1997								
	SEBI has been receiving draft offer documents from Merchant Bankers as per Regulation 18 of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (the Takeover Regulations) in respec								
	of acquisitions of shares/voting rights of listed companies, in terms of the Regulations.								
2	In terms of Regulation 18 of the Ta								
				on 10, Regula	tion 11 or Reg	ulation 12 as t	he case may be,	the acquirer shall, through its merchant banker, file with the	
	Board, the draft of the letter of offe				· · · · -				
	18(2):- The letter of offer shall be o								
					anges, if any, ir	the letter of o	ffer, (without bei	ng under any obligation to do so) the merchant banker and	
	the acquirer shall carry out such cl	hanges before the letter of	offer is despatched to the sha	areholders.					
	[Provided further that if the disclos	ures in the draft letter of of	fer are inadequate or the Boa	rd has receiv	ed any compla	int or has initia	ated any enquiry	or investigation in respect of the public offer, the Board may	
	call for revised letter of offer with c	or without rescheduling the	date of opening or closing of	the offer and	may offer its co	omments to th	e revised letter o	of offer within seven working days of filing of such revised	
	letter of offer.]								
3							encies before iss	uing observations on the draft offer document.	
4	Reasons for pendency in respect of			n the date of D	DOD have beer	n given.			
5	Certain abbreviations have been u								
	TC	=	Target Company						
	MB	=	Merchant Banker						
	RBI		Reserve Bank of India	-					
	SAT	=	Securities Appellate Tribuna						
	DOD	=	Draft Offer Document						
	PA	=	Public Announcement						
	SEBI (SAST) Regulations	=	Securities and Exchange Bo	ard of India (S	Substantial Acc	uisition of sha	ares and Takeove	er) Regulations, 1997	
							• • • •		
						0// 0!	Last		
					DOD		communicatio		
	Townet Commonly	A	Marchant Dankar		DOD	(Rupees in	n issued /		
SI. No.	Target Company WENDT (INDIA) LTD.	Acquirer 3M(SCHWEIZ)AG	Merchant Banker JM FINANCIAL	PA Date 4-Jun-11	received on 17-Jun-11	crores) 54.65	received NA	Processing status Matter is subjudice. Matter is presently pending before CLB.	
	WENDT (INDIA) ETD.		CONSULTANTS PVT. LTD.	4-Juli-11	T7-Juli-TT	54.05	NA	Matter is subjudice. Matter is presently pending before CLB.	
2	POLO HOTELS LTD.	Mr. Amardeep Dahiya, Mr.	Corporate Capital Ventures	03-Nov-17	16-Nov-17	3.21	January 19,	Under Process	
		Abhey Dahiya and Mr.	Pvt. Ltd				2018. Letter		
		Pankaj Dahiya					received from		
3	GOLDEN TOBACCO LTD.	PRAMOD JAIN AND	SPA CAPITAL ADVISORS	12-Nov-09	15-Jan-18	44.46	MB. January 18,	Reply awaited from RBI.	
3	GOEDEN TOBACCO ETD.	PCVPL	LTD.	12-1000-09	15-5all-16	44.40	2018. Letter	Reply awaited from RBI.	
			2.0.				sent to RBI.		
L	I				I				
	[B] Processing status of documents where Open Offers are given under Takeover Regulations, 2011								

	[B] Processing status of documents where Open Offers are given under Takeover Regulations, 2011
1	SEBI has been receiving draft offer documents from Merchant Bankers as per Regulation 16 of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (the Takeover Regulations, 2011) in respect of
	acquisitions of shares/voting rights of listed companies, in terms of the Regulations.
2	In terms of the Regulation 16 of the Takeover Regulations, 2011,
	16(1) :- Within five working days from the date of the detailed public statement made under sub-regulation (4) of regulation 13, the acquirer shall, through the manager to the open offer, file with the Board, a draft of the letter of offer containing such information as may be specified.
	16(4)- The Board shall give its comments on the draft letter of offer as expeditiously as possible but not later than fifteen working days of the receipt of the draft letter of offer and in the event of no comments being issued by the Board within such period, it shall be deemed that the Board does not have comments to offer:
	Provided that in the event the Board has sought clarifications or additional information from the manager to the open offer, the period for issuance of comments shall be extended to the fifth working day from the date of receipt of satisfactory reply to the clarification or additional information sought.

	Provided further that in the event the Board specifies any changes, the manager to the open offer and the acquirer shall carry out such changes in the letter of offer before it is dispatched to the shareholders.
	16(6)- In the event the disclosures in the draft letter of offer are inadequate the Board may call for a revised letter of offer and shall deal with the revised letter of offer in accordance with sub-regulation (4).
3	If any reference is made by SEBI to other agencies in relation to any draft offer document, SEBI may await comments from such agencies before issuing observations on the draft offer document.
	18(2)- The letter of offer shall be dispatched to the shareholders whose names appear on the register of members of the target company as of the identified date, not later than seven working days from the receipt of comments from the Board or where no comments are offered by the Board, within seven working days from the expiry of the period stipulated in sub-regulation (4) of regulation 16.
	18(8)- The tendering period shall start not later than twelve working days from date of receipt of comments from the Board under sub-regulation (4) of regulation 16 and shall remain open for ten working days.

	Reasons for pendency in respect			n the date of D	OD have bee	en given.						
5	Certain abbreviations have been u	used in the report, which are	e explained as under:									
	тс		=	Target Comp								
	MB		=	Merchant Bar	nker							
	RBI SAT DOD		=	Reserve Bank of India								
			=	Securities Ap		al						
			=	Draft Offer Document Date on which Public Announcement is sent to Stock Exchanges								
	PA Date	=										
	DPS Date =				Date on which Detailed Public Statement is published in the newspapers							
	SEBI (SAST) Regulations, 2011	=	Securities and Exchange Board of India (Substantial Acquisition of shares and Takeover) Regulations, 2011									
SI. No.	Target Company	Acquirer	Merchant Banker	PA Date								
						received on	(Rupees in	communication				
							crore)	issued/received				
1	ATLAS JEWELLERY INDIA	MR. M. M.	D&A FINANCIAL	9-Jun-14	16-Jun-14	23-Jun-14	54.96	October 23, 2015.	Being examined with respect to			
	LTD.	RAMACHANDRAN	SERVICES (P) LTD.					Letter sent to MB.	prior period violations. Clarification			
									regarding net worth of the acquirer			
									has been sought from MB. Reply			
									awaited from MB.			
2	JYOTI LTD.	MR. LAVJIBHAI	INGA CAPITAL PVT. LTD.	22-Jun-15	29-Jun-15	06/07/2015.	89.93	January 19, 2018.	Under Process			
-	010112121	DUNGARBHAI DALIYA		LE Guil 10	20 0011 10	Updated	00.00	Reply received from				
		AND ANJANI				DOD		MB.				
		RESIDENCY PVT. LTD.				received on		ND.				
		RESIDENCT FVI. LID.				27/11/2017.						
3	SILVER OAKS (INDIA) LTD	ROYAL HIGHLAND	ARIHANT CAPITAL	20-Mar-17	27-Mar-17	5-Apr-17	2.89	January 11, 2018.	Reply awaited from MB.			
3	SILVER OARS (INDIA) ETD	DISTILLERIES LTD	MARKETS LIMITED	20-1010-17	27-11101-17	5-Api-17	2.05	Letter sent to MB.	Reply awared nom MB.			
4	DHANVARSHA FINVEST LTD	TRUVALUE AGRO	CHARTERED CAPITAL	27-Jul-17	03-Aug-17	9-Aug-17	7.37	January 2, 2018.	Reply awaited from RBI.			
4	DHANVARSHA FINVEST ETD	VENTURES PRIVATE	AND INVESTMENT LTD	27-Jui-17	03-Aug-17	3-Aug-17	1.51	Reminder letter sent	Reply awared nom RDI.			
			AND INVESTMENT LTD					to RBI				
5	IGARASHI MOTORS INDIA LTD	LTD PADMANABHAN	KARVY INVESTOR	03-May-17	31-Aug-17	11-Sep-17	644.58	January 10, 2018.	Reply awaited from MB.			
5	IGARASHI MOTORS INDIA LTD			03-1viay-17	31-Aug-17	11-Sep-17	044.50	Letter sent to MB.	керту аwaned попт мв.			
6	XCHANGING SOLUTIONS LTD.	MUKUND XCHANGING	SERVICES LTD JM FINANCIAL	17-Nov-17	24-Nov-17	30-Nov-17	130.59	January 5, 2018.	Reply awaited from MB.			
0	CHANGING SOLUTIONS LTD.			17-NOV-17	24-INOV-17	30-INOV-17	130.59		Reply awaited from MB.			
		TECHNOLOGY	INSTITUTIONAL SERVICES   TD					Letter sent to MB.				
7	MARATHWADA	CALVERA CAPITAL	VB DESAI FINANCIAL	21-Nov-17	28-Nov-17	5-Dec-17	5.16	January 25, 2018.	Reply awaited from MB.			
'	REFRACTORIES LTD.	PTE LTD	SERVICES LTD	2110011	20110117	5 800 17	0.10	Letter sent to MB.	Reply awared nom MB.			
8	SCHABLONA INDIA LIMITED		SPA CAPITAL ADVISORS	24-Nov-17	4-Dec-17	8-Dec-17	1.90	January 24, 2018.	Under Process			
0		ABHISHEK SOMANY	LTD.	24-100-17	4-Dec-17	0-Dec-17	1.50	Reply received from	Under 1 rocess			
		AND SHRIVATSA	LID.					MB.				
								IVID.				
9	JYOTIRGAMYA ENTERPRISES	SOMANY SAHIL MINHAJ KHAN	CORPORATE CAPITAL	27-Nov-17	5-Dec-17	13-Dec-17	82.82	January 24, 2018.	Under Process			
Э				27-INOV-17	3-Dec-17	13-Dec-17	02.02	Reply received from	Under Process			
	LIMITED	AND SAEED UR										
10	FRONTIER INFORMATICS LTD	REHMAN RAMARAO ATCHUTA	LIMITED SAFFRON CAPITAL	04-Dec-17	11 Dec 17	18-Dec-17	0.33	MB.	Under Presses			
10	FRONTIER INFORMATICS LTD			04-Dec-17	11-Dec-17	18-Dec-17	0.33	January 23, 2018.	Under Process			
		MULLAPUDI	ADVISORS PVT. LTD					Reply received from				
								MB.				
11	ECONO TRADE (INDIA) LTD.	KASAMBHAI SHEKH,	GRETEX CORPORATE	14-Dec-17	26-Dec-17	29-Dec-17	9.70	January 19, 2018.	Reply awaited from RBI.			
		SHEKH HASINA,	SERVICES PRIVATE LTD					Letter sent to RBI.				
		ROBERT RESOURCES										
		LTD						<u> </u>				

12	MODELLA WOLLENS LTD.	SUNDER SUVIDHA LLP	MONARCH NETWORTH	29-Dec-17	5-Jan-18	12-Jan-18	0.24	DOD Received on	Under Process
			CAPITAL LTD.					12/01/2018.	
13	KAPASHI COMMERCIALS LTD.	MAHENDRA	MARK CORPORATE	30-Dec-17	5-Jan-18	12-Jan-18	1.34	DOD Received on	Under Process
		GULABDAS PATEL	ADVISORS PVT LTD.					12/01/2018.	
14	CHOKHANI SECURITES LTD.	POSHIKA ADVISORY	EQUIRUS CAPITAL PVT	30-Dec-17	5-Jan-18	12-Jan-18	4.54	DOD Received on	Under Process
		SERVICES LLP AND	LTD.					12/01/2018.	
		OTHERS							
15	INDRAYANI BIOTECH LTD.	SAYEE SUNDAR	VIVRO FINANCIAL	02-Jan-18	9-Jan-18	16-Jan-18	0.10	DOD Received on	Under Process
		KASIRAMAN	SERVICES PVT LTD.					16/01/2018.	
Note	In case the aforesaid draft offer document has remained unattended or there is an inordinate delay, the MB/ Acquirer should not hesitate in writing to Chief General Manager, Shri Jayanta Jash (jayantaj@sebi.gov.in) or the Executive Director,								
	Shri Amarjeet Singh (amarjeets@sebi.gov.in).								